

**GOVERNMENT OF INDIA  
MINISTRY OF CULTURE**

**LOK SABHA  
UNSTARRED QUESTION NO.118  
ANSWERED ON 03.02.2025**

**SEVA BHOJ YOJANA**

**118. SHRI RAJESH NARANBHAI CHUDASAMA:**

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the details of amount reimbursed by Government under Seva Bhoj Yojana since the inception of the scheme, year and State-wise;
- (b) the amount received by the organizations or trusts under this scheme during each of the last five years, organization and trust-wise;
- (c) the criteria for the selection of beneficiaries under this scheme; and
- (d) whether reimbursement to all the eligible applicants have been granted and if so, the details thereof?

**ANSWER**

**MINISTER OF CULTURE AND TOURISM  
(SHRI GAJENDRA SINGH SHEKHAWAT)**

- (a) Seva Bhoj Yojna was launched by the Ministry of Culture in August, 2018. The details of amount reimbursed by the Govt. under Seva Bhoj Yojna since its inception, year-wise and state-wise, is given as under:

<b>(Rs.in lakhs)</b>			
<b>Sl. No.</b>	<b>Financial Year</b>	<b>State</b>	<b>Fund Released</b>
1.	2019-2020	Punjab	171.00
		Andhra Pradesh	24.90
2.	2020-2021	Punjab	169.45
3.	2021-2022	Punjab	154.92
4.	2022-2023	Punjab	143.00
5.	2023-2024	Punjab	146.00

- (b) The organization-wise, trust-wise details of amount received by the organizations/trusts under this Scheme is **annexed**.
- (c) The criteria for the selection of beneficiaries under this scheme is given as under:
- (i) A Public Trust or society or body corporate, or organisation or institution covered under the provisions of section 10 (23BBA) of the Income Tax Act, 1961 (as amended from time to time) or registered under the provisions of section 12AA of the Income Tax Act, 1961, for charitable/religious purposes, or a company formed and registered under the provisions of section 8 of the Companies Act, 2013 or section 25 of the Companies Act, 1956, as the case may

be, for charitable/ religious purposes, or a Public Trust registered as such for charitable/religious purposes under any Law for the time being in force, or a society registered under the Societies Registration Act, 1860, for charitable/religious purposes.

(ii) The applicant Public Trust or society or body corporate, or organisation or institution, as the case may be, must be involved in charitable/religious activities by way of free and philanthropic distribution of food/ prasad/ langar (Community Kitchen)/ bhandara free of cost and without discrimination through the modus of public, charitable/religious trusts or endowments including maths, temples, gurdwaras, wakfs, churches, synagogues, agiaries or other places of public religious worship.

(iii) The institutions/organizations should have been in existence for preceding three years before applying for assistance.

(iv) Only those institutions would be eligible for financial assistance which have been distributing free food, langar and prasad to public for at-least past three years on the day of application. For this purpose, entities shall furnish a self- certificate.

(v) Financial Assistance under the scheme shall be given only to those institutions which are not in receipt any Financial Assistance from the Central/State Government for the purpose of distributing free food: self- certificate.

(vi) The institutions shall serve free food to at least 5000 people in a calendar month.

(vii) The Institution/Organization blacklisted under the provisions of Foreign Contribution Regulation Act (FCRA) or under the provisions of any Act/Rules of the Central/State Government shall not be eligible for Financial Assistance under the Scheme.

(d) Yes Sir. It has been the constant endeavor of the Government to ensure timely disbursement of the financial assistance to the selected beneficiaries on receipt of requisite documents and depending upon the budgetary allocation made against the scheme.

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**Annexure**

Annexure referred to in Reply to Part (b) of the Lok Sabha Unstarred Question No. 118 due for 03-02-2025

<b>(Rs.in lakhs)</b>			
<b>Sl. No.</b>	<b>Financial Year</b>	<b>Name of Organizations</b>	<b>Fund Released</b>
1.	2019-2020	Sikh Gurudwara Parbandhak Committee (SGPC), Amritsar	171.00
		Tirumala Tirupati Devasthanams, Tirupati	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati	5.27
2.	2020-2021	Sikh Gurudwara Parbandhak Committee (SGPC)	159.39
		Dreams & Beauty Charitable Trust, Ludhiana	1.22
		Durgiana Temple, Amritsar	8.84
3.	2021-2022	Sikh Gurudwara Parbandhak Committee (SGPC)	149.83
		Dreams & Beauty Charitable Trust, Ludhiana	0.28
		Durgiana Temple, Amritsar	4.81
4.	2022-2023	Sikh Gurudwara Parbandhak Committee (SGPC)	140.44
		Dreams & Beauty Charitable Trust, Ludhiana	0.80
		Durgiana Temple, Amritsar	1.76
5.	2023-2024	Sikh Gurudwara Parbandhak Committee (SGPC)	142.12
		Durgiana Temple, Amritsar	3.88

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